

Open Court
CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH,
ALLAHABAD

Original Application No. 1481 of 2004

Friday, this the 18th day of December, 2009

Hon'ble Mr. Ashok S. Karamadi, Member (J)

Sri B. R. N. singh S/o Late D. K. N. Singh, C/o R.P. Singh, Om colony Marua Deeh, Shivdas pur, Varanasi.

Applicant

By Advocate: Sri Ashish Srivastava

Vs.

1. Union of India through Secretary Ministry of Railways, new Delhi.
2. The General Manager (P), Head Quarter, New Delhi.
3. Divisional Railway Manager (P), Northern Railway, Lucknow.

Respondents

By Advocate: Sri P. Mathur

O R D E R

By Hon'ble Ashok S. Karamadi, Member (J)

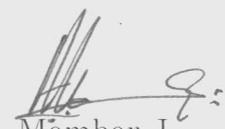
Heard the Learned counsel for the applicant and the Respondents.

2. The Learned counsel for the Respondents states that the applicant has filed another O.A. No. 1315 of 2008 and the same is pending, which was filed after initiation of Disciplinary Inquiry against the applicant that being so the grievance of the applicant is considered in another O.A. No. 1315 of 2008 which is preferred by the applicant.

3. In view of statement of learned counsel for the Respondents the learned counsel for the applicant states that he has no knowledge about the another O.A. which is pending in this Tribunal.



4. In view of the statement made above, I find no justification in adjourning this matter. Having regard to the facts and circumstances of the case that the applicant has approached this Tribunal through another O.A. No. 1315 of 2008 for redressal of his grievance. Now no grievance survives for consideration in this O.A.. Having regard to the same O.A. stands dismissed as infructuous. No Costs.



Member-J

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